

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00054/2018**

**Dated Tuesday the 16<sup>th</sup> day of January Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

G.Dinesh  
No.1/A, Haridoss main Road,  
Kolathur,  
Chennai 600 099. .. Applicant

By Advocate **Mr.K.Manickaraj**

**Vs.**

1. Union of India, rep by  
The General Manager,  
Southern Railway,  
Park Town, Chennai 600003.
2. The Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai 600003.
3. The Senior Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
Park Town, Chennai 600003. .. Respondents

By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following reliefs:-

“I) To direct the 3<sup>rd</sup> respondent to pay the arrears of applicable Family Pension to the applicant from 30.10.1994 to 16.6.2010 i.e. the date of marriage of the applicant with the appropriate rates; and

II) Such other appropriate orders as deemed fit by this Hon'ble Tribunal to avoid further delay and hardship and thus render justice.”

2. Heard. Learned counsel for the applicant submits that the applicant is an adopted son of one Smt. P.Saroja Devi who was working as Attender in the Southern Railways. She went missing in the year 1994. Upon a criminal complaint lodged, the Police authorities declared her untraceable from the date of complaint in 2002. It is submitted that the Hon'ble City Civil Court in OS 5999/2011 dated 30.10.2014 decreed that the applicant was the only legal heir of the said Railway employee. Accordingly, the applicant is eligible for all the benefits accrued on the presumed death of the Railway employee including Family Pension, it is alleged.

3. It is further submitted that the applicant made Annexure A7 representation dated 09.3.2017 seeking family pension and arrears thereupon which remained unanswered. The applicant would be satisfied if the respondents were directed to consider the same and pass appropriate orders within a time limit to be stipulated by this Tribunal.

4. Mr.P.Srinivasan takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

5. Be that as it may, keeping in view the limited relief sought and without going into the substantive merits of the claim, I deem it appropriate to direct the competent authority to consider Annexure A7 representation of the applicant dated 09.3.2017 and pass a speaking order in accordance with law within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
16.01.2018

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